

COURT – I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**E.P. No. 6 of 2014 in
Appeal No. 215 of 2012**

Dated : 10th November, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Idea Cellular Ltd. ...Appellant (s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Ramji Srinivasan, Sr.Adv.
Mr Rajeev Kumar
Mr. Shamik Bhatt
Ms. Sara Sundaram

Counsel for the respondent (s) : Mr. Buddy A. Ranganadhan for R.1
Mr.G.Saikumar
Mr. Samir Malik for MSEDCL

ORDER

We have heard the learned counsel for the parties.

Now the Order has been complied with, of course with some delay. But the learned Senior Counsel for the Petitioner insists for the interest.

We do not incline to pass any Order with regard to interest. We feel that it would suffice to direct the Petitioner to claim interest at the appropriate stage before the appropriate forum.

With this liberty, the Petition is disposed of.

**(Rakesh Nath)
Technical Member
ts/js**

**(Justice M. Karpaga Vinayagam)
Chairperson**